

CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

Date: 03.10.2016

CP No. 291/00068/2015 (OA No.675/2013)

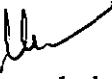
Mr. Sunil Samdaria, Counsel for the petitioner.
Mr. S. Shrivastava, Counsel for respondents.

Present C.P. has been filed alleging non-compliance of directions as contained in the order dated 31.3.2015 in OA No.675/2013.

2. Pursuant to notice respondents have put in appearance and have filed reply. They submitted that vide order dated 9.2.2016, the disciplinary authority has passed an order of penalty, and therefore, the contempt petition has become infructuous. The counsel for respondents, therefore, prays for dismissal of the C.P.

3. We have gone through the submissions made at the bar. Since the order dated 9.2.2016 has already been passed by the respondents in compliance to the relevant directions, we are satisfied that the respondents have made the compliance of the order of this Tribunal and accordingly the present contempt petition is dismissed. Notices issued to the respondents are discharged.

However, the petitioner would be at liberty to challenge the legality of the order dated 9.2.2016 on original side.


(Meenakshi Hooja)
Member (A)

Adm/


(S.K. Kaushik)
Member (J)